

CCPA - 1/2000
(CA 257/96)

Shri S.R.C. Pandey
made hearing
3.1.2000
A.P. No. 1385
of 13.8.1999
for the purpose of
being considered
for inclusion in
the final select
list of CGE 1992.
Subscribed by
before the
13.1.2000 for
consideration
for inclusion.

3.1.2000

Shri S.R.C. Pandey, counsel for the applicant.

Heard the learned counsel for the applicant.

He states that the order of this Tribunal dated 13.8.1999 passed in O.A.287 of 1996 has not yet been complied with by the Respondent No.3. The order of this Tribunal in the aforesaid case is reproduced below :-

" In view of the facts and circumstances of the case, as analysed above, the rejection letter as at Annexure-A/6 does not state in that view of the matter we feel that it would be appropriate and fair that the prayer of the applicant is considered by the respondent concerned for inclusion of her name in the final select list of CGE 1992. The respondents are directed to consider the matter accordingly within three months from the date of receipt of a copy of this order. This O.A. is disposed of in terms of the aforesaid direction with no order as to the costs."

2. In view of the facts, that the order of the Tribunal has not yet been complied with, issue notice returnable within four weeks to Shri R.B.Singh, Regional Director, CR, Staff Selection Commission (CR.) 8, B.A. B. Beli Road, Allahabad as to why contempt proceedings be not drawn up against him for not complying with the order of this Tribunal. Rejoinder, if any, may be filed within a week thereafter. List it for hearing on 25.2.2000.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

2/25.2.2000

Due to Lawyer's strike, the case is adjourned to 10.3.2000 for hearing on CCA.

AKJ

(L.R.K. PRASAD)
MEMBER(A)

WSJ
21.2.2000
for (5-1)
requisite
filled on
10.1.2000
with stamp
of 25.2.2000
20.1.2000
Notices issued
on 21.01.2000
MFS.
21.1.2000

3/10.3.2000 Sh. S.R.C.Pandey, counsel for the applicant.
List it for hearing on 10.4.2000

AKJ

(L.JHA)
MEMBER(J).

(L.R.K.PRASAI)
MEMBER(A)

4/10.04.2000 Shri S.R.C.Pandey, counsel for the applicant.
Shri H.P.Singh, ASC for the respondents.

Show cause reply has not been filed so far. However, counsel for the respondents submits and, infact, asserts also that ^{the} show cause reply is ready and it would be filed within few days. Being convinced with his submission, we direct that the matter be listed again after two weeks hence on 27.04.2000 for hearing on contempt. In the mean while, the respondents' counsel is requested to serve a copy of the show cause and to file the same in the office. Further, a copy of the show cause reply is handed-over to the counsel for the applicant in the Court room.

SKJ (L.R.K.Prasad)/M(A)

(S.Narayan)/V.C.

5./ 27.4.2000.

Shri S.R.C. Pandey, the counsel for the applicant.

Shri H.P. Singh, the Addl. Standing Counsel who has filed show cause on behalf of the respondents has not come. In the circumstances, we direct that the matter be listed on 11.5.2000 for hearing on contempt.

(L.R.K. PRASAD)
MEMBER (A)

(S. NARAYAN)
VICE-CHAIRMAN

/CBS/

show-cause
filed on
17.4.2000.

Ni Topno
26.4.2000

6/11.5.2000 As DB of Court No. I is sitting at Ranchi,
List it for hearing on 22.5.2000

AKJ

(L.HMINGLIANA)
MEMBER(A)

(L.JHA)
MEMBER(J)

7./22.5.2000.

None appears on either side. Let it be listed on
13.7.2000 for hearing on contempt.

/CBS/

(L.R.K. PRASAD)

MEMBER (A)

(S. NARAYAN)

VICE-CHAIRMAN

8/13.7.2000

Sh. S.R.C.Pandey, counsel for the applicant.

Sh. H.P.Singh, ASC, for the respondent.

Show cause is already filed. The Ld. counsel for the petitioner states that the respondents have deliberately violated the order of this Tribunal dated 13.8.99 passed in OA 287/96 in as much as the name of the applicant Kumari Madhu of the OA has not been included in the final select list of CGE-1992. He referred to para 10 of the show cause and submitted that the respondent No. 3 has stated that he is willing to abide by the direction by the Tribunal but at the same time it appears that order has not been complied as yet. It further appears from the show cause that the respondents ^{have} are preferred writ petition before the Hon'ble High Court which is still pending. The Ld. counsel for the petitioner stated that respondents have not obtained any stay order from Hon'ble High Court and in that view of the matter they have clearly violated the order of this Tribunal and have rendered themselves liable for punishment of ~~contempt~~ contempt of court. The Ld. counsel for the respondent Sh. H.P.Singh prays for 2 weeks time for seeking necessary instructions in the matter of implementing the order. In view of the submission of the counsel for the respondent, 2 weeks time is allowed for seeking instructions in the matter failing which necessary order shall be passed. A copy of the order may be given to the counsel for the respondent. List it for hearing on 7.8.2000

AKJ

(L.HMINGLIANA)
MEMBER(A)

(L.JHA)

MEMBER(J)

9/7.8.2000

Shri S. R. C. Pandey, counsel for the applicant.
Shri H. P. Singh, ASC for the respondents.

The learned ASC states that he sought instructions as per order dated 18.7.2000 of the competent authority, who has informed him that the order is being complied with. The learned counsel for the respondents further states that according to him, the applicant has been sponsored for appointment in the A.G. Office, Patna. The necessary papers are being sent by speed post. However, the papers have not been received till this time. The learned counsel for the applicant states that he has no information about the appointment order or compliance of the order so far. In view of the aforesaid submissions, list it for hearing on 31.8.2000.

*Letter received
and kept in
file 11 C 11
N. T. D. No
17.8.2000*

MPS.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

10/31.8.2000

None for the applicant. Someone on behalf of the applicant appears in the Court with prayer for adjournment on the ground that the lawyer is not in a position to appear in the court today. The learned counsel for the applicant is directed to pursue the matter failing which the CCPA will be disposed of on 21.9.2000.

MPS.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

11/21.9.2000

None for the parties.

Shri Dixit, counsel on behalf of Shri H.P. Singh, ASC states that Shri Singh has gone to Ranchi to attend Circuit Bench, and, therefore, prays for time. On his request, list it for hearing on 11.10.2000.

MPS.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

12/11.10.2000

None for the applicant.

Shri V.M.K. Sinha, for Shri H.P. Singh, ASC prays for time. List it for hearing on 22.11.2000.

MPS.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

13/22.11.2000 : For want of DB, the hearing on contempt is adjourned to 20.12.2000.

skj

(L.R.K. Prasad)/M(A)

14/20.12.2000 : None for the applicant.

Shri H.P. Singh, ASC for the respondents.

Learned ASC for the respondents has drawn our attention to a letter dated, 4th August, 2000, whereby some decision has been taken by the respondent authorities. We are convinced that there are sufficient compliance of our earlier order and, therefore, there is no necessity to proceed with the contempt proceeding.

This contempt proceeding is, accordingly, dropped.

skj

(L.R.K. Prasad)/M(A)

(S. Narayan)/V.C.